

**HIGH COURT FOR THE STATE OF TELANGANA  
:: AT HYDERABAD**

**R.O.C.No.49/2016-2024/Estt.**

**Dt.25.11.2024**

**C I R C U L A R**

It is to inform that 26<sup>th</sup> November, 2024 is being observed as Constitution Day and hence, as directed by the Hon'ble the Chief Justice the Preamble ( enclosed) of the Constitution of India is to be read out on 26<sup>th</sup> November, 2024 at 2:00 P.M. by the Officers and Staff of the High Court and District Judiciary.

Therefore, all the Prl. District and Sessions Judges in the respective head quarters and the Senior Officer in each station shall readout the Preamble ( enclosed) of the Constitution of India aloud and administered to all other Judicial Officers and Staff Members in the respective Courts in the Districts.

Similarly, all the Officers of High Court are hereby directed to read out the Preamble of the Constitution of India, in their respective Chambers at 2:00 P.M. on the said date.

All the concerned Section Heads/ Section in-charge and their Staff Members of the High Court are directed to read out the Preamble of the Constitution of India aloud on 26<sup>th</sup> November, 2024 at 2:00 P.M. in their respective Sections.

  
**REGISTRAR GENERAL**

**To:**

- 1) The Officers.
- 2) The Prl. Secretary to the Hon'ble the Chief Justice (for information).

P.T.O.

- 3) All the P.Ss to the Hon'ble Judges (for placing the same before the Hon'ble Judges).
- 4) The P.Ss to the Hon'ble Registrars (for placing before the Hon'ble Registrars).
- 5) All the Unit Heads in the State of Telangana.
- 6) The Director, Telangana State Judicial Academy.
- 7) The Member Secretary, Telangana State Legal Services Authority.
- 8) The Secretary, High Court Legal Services Committee.
- 9) The Section Officers/Section Heads (for circulation among the staff members working under their control).
- 10) The Overseer (for circulation among the staff members working under his control).

**+Spare**

# THE CONSTITUTION OF INDIA

## PREAMBLE

**WE, THE PEOPLE OF INDIA**, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:

**JUSTICE**, social, economic and political;

**LIBERTY** of thought, expression, belief, faith and worship;

**EQUALITY** of status and of opportunity;

and to promote among them all

**FRATERNITY** assuring the dignity of the individual and the unity and integrity of the Nation;

IN OUR CONSTITUENT ASSEMBLY this 26th day of November, 1949, do  
HEREBY ADOPT, ENACT AND GIVE TO OURSELVES THIS  
CONSTITUTION